

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/11697 /A

From :- Shri Chatra Bhukhan Gogoi,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
District & Sessions Judge,  
Karbi Anglong.

Dated Guwahati the 10<sup>th</sup> December, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/2024/10552 dtd. 06.12.2024

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave from 09.12.2024 to 13.12.2024** (prefixing 08.12.2024; suffixing 14.12.2024 and 15.12.2024 as holidays), **along with station leave permission, with the official vehicle, at own cost, from the evening of 07.12.2024 till the morning of 16.12.2024.** The next senior most Judicial Officer available at the station shall remain in charge of your Court and Office in your absence.

Yours faithfully,


sd/-

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-52/2006/11698-11699 /A, dated 10.12.2024**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Project Manager, Gauhati High Court, Guwahati.

  
**REGISTRAR (VIGILANCE)**

